

GOVERNMENT OF INDIA  
MINISTRY OF AGRICULTURE AND FARMERS WELFARE  
DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

**LOK SABHA**  
**UNSTARRED QUESTION NO.5202**  
TO BE ANSWERED ON THE 27<sup>TH</sup> MARCH, 2018

**MSP FOR AGRICULTURAL PRODUCE**

5202. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

- (a) whether the Government has any proposal for fixation of Minimum Support Price (MSP) for every agriculture produce;
- (b) if so, the details thereof; and
- (c) the necessary steps taken by the Government in this regard?

**ANSWER**

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) to (c): Government presently fixes Minimum Support Prices (MSPs) for 22 mandated agricultural crops which include 14 crops of kharif season viz. paddy, jowar, bajra, maize, ragi, arhar, moong, urad, groundnut-in-shell, soyabean, sunflower, sesamum, nigerseed and cotton; 6 rabi crops viz. wheat, barley, gram, masur(lentil), rapeseed/mustard, and safflower & two other commercial crops viz. jute and copra and fair and remunerative price (FRP) for sugarcane on the basis of the recommendations of Commission for Agricultural Costs & Prices (CACP), after considering the views of State Governments and Central Ministries/Departments concerned and other relevant factors. In addition, MSPs of toria and de-husked coconut are also fixed by the Government on the basis of MSPs of rapeseed/mustard and copra respectively. There is no proposal of the Government for fixation of MSP for every agriculture produce for this year.

The agricultural/horticultural crops for which MSP are not fixed, Government implements Market Intervention Scheme (MIS) for the procurement of these crops on the request of State/UT Governments in order to protect the growers of these commodities from making distress sale in the event of bumper crop when the prices tend to fall below the economic level/cost of production. Losses, if any, incurred by the procuring agencies are shared by the Central Government and the concerned State Government on 50:50 basis (75:25 in case of North-Eastern States).

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